

1	2
20. Tripura	300
21. Uttar Pradesh	6000
22. West Bengal	200
23. Andaman and Nicobar	50
24. Arunachal Pradesh	60
25. Chandigarh	-
26. Dadra and Nagar Haveli	-
27. Delhi.	-
28. Goa, Daman and Diu	10
29. Lakshadweep	-
30. Mizoram	250
31. Pondicherry	20
<b>Total</b>	<b>32230</b>

### **Import of Farm Products**

1178. SHRI C. MADHAV REDDY : Will the Minister of AGRICULTURE be pleased to state:

(a) whether several shipments of various farm products like milk-powder, butter-oil, pulses, vegetable oils etc. were imported from the Soviet Union and East European countries during 1986-87;

(b) whether some of these items were received after Chernobyl accident;

(c) whether the samples were drawn independently by Bhabha Atomic Research Centre (BARC) for radioactivity test from all the shipments and if so, results thereof; and

(d) how these products were utilised in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) The import of skimmed milk powder, butter-oil and butter during 1986-87 was made by the Indian Dairy Corporation (IDC) on gift basis only from the European Economic Community.

Under the Import Policy, pulses are allowed freely for imports subject to registration of contracts by the intending importers with the National Agricultural Cooperative Marketing Federation of India. The import of oils/seeds, whether edible or not is made by the State Trading Corporation of India/Hindustan Vegetable Oils Corporation. Information on import of pulses and edible oils from the Soviet Union and East European countries during 1986-87 is being collected and will be laid on the Table of the House.

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 (b) Some consignments imported by the IDC were received after the Chernobyl accident. had deposited the amount under the new plan of DDA under MIG, LIG and Janata flats, separately;

(c) As per advice of Bhabha Atomic Research Centre the samples were drawn by the IDC and sent to their Laboratories for testing.

(c) whether the DDA has since withdrawn the letters issued to the allottees asking them to deposit the entire amount within two months, and

(d) The gift commodities were mainly utilised for recombination into liquid milk by various Dairies.

(d) if not, the reasons therefor?

**DDA Flats on Cash Down Basis**

1179. SHRI P.M. SAYEED: Will the Minister of URBAN DEVELOPMENT be pleased to state:

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) The High Court of Delhi in its judgement dated 10th July, 1987 has directed the DDA to adhere to its original scheme of allotting flats on hire-purchase basis in accordance with the brochure issued and withdraw the letters asking for payment in lump sum.

(a) whether the scheme initiated by the Delhi Development Authority to allot flats on cash down basis has been quashed by the Delhi High Court;

(b) On the basis of the demand letters issued after the draw held on 3rd March, 86, payment has been received as under:-

(b) if so, the number of persons who

<i>Category</i>	<i>Cash Down</i>	<i>Hire-Purchase</i>
<i>General Housing Scheme</i>		
MIG	406	-
LIG	347	486 (these LIG houses were allotted as per terms & conditions of Brochure i.e. on Cash down & 50% on Hire Purchase basis)
Janta	-	70
<i>New Pattern Scheme (H) 1979</i>		
MIG	702	-
LIG	415	1452
Janta	-	3667